

12.22 hrs.

in laying the papers mentioned at
(1) above. [Placed in Library.
See No. LT610/85]

PAPERS LAID ON THE TABLE

[English]

**Notification under Emblems and Names
(Prevention of Improper use)
Act, 1950**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GULAM NABI AZAD): On behalf of Rao Birendra Singh I beg to lay on the Table a copy of Notification No. S O 239 (E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1985 inserting the name of "Shrimati Indira Gandhi" in item 9A of the Schedule to the Emblems and Names (Prevention of Improper Use) Act, 1950, issued under section 8 of the said Act. [Placed in Library. See No. LT609/85]

Review and Annual Report of the Hindustan Copper Limited, Calcutta for the year 1984-85 and Statement showing reasons for delay in laying the papers

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1983-84.

(ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay

**Industrial Finance Corporation of India
(Payment of Gratuity to employees)
Regulations, 1968; Annual Report
of and Review on the Industrial
Development Bank of India,
etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): On behalf of Shri Janardhana Poojary I beg to lay on the Table :—

- (1) A copy of the Amendment to Industrial Corporation of India (Payment of Gratuity to employees) Regulations, 1968 (Hindi and English versions) regarding quantum of gratuity payable to 'Workmen' employees of the Corporation, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT611/85]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audit Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1984, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year ended the 30th June, 1984. [Placed in Library. See No. LT612/85]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1984 along with the statement showing the Assets and Liabilities and Profit and

[Shri Gulam Nabi Azad]

Loss Account of the Corporation, under sub-section (3) of section 55 of the Industrial Finance Corporation Act, 1948.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Industrial Finance Corporation of India for the year ended the 30th June, 1984. [*Placed in Library. See No. LT613/85*]

SHRIMATI GEETA MUKHERJEE :

Sir, I have already given notice. Please permit me also.....

MR. DEPUTY SPEAKER : We have already taken enough time. That is enough.

(*Interruptions*)

MR. DEPUTY SPEAKER : Next item No. 6—Shri K. Natwar Singh.

Review on and Annual Report of the India Iron and Steel Company Limited, Calcutta for the year ended the 31st March, 1984 and the Statement showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH) : I beg to lay on the Table :—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
- (i) Review by the Government on the working of the Indian Iron and Steel Company Limited, Calcutta, for the year ended the 31st March, 1984.
- (ii) Annual Report of the Indian Iron and Steel Company Limited, Calcutta, for the year ended the 31st March, 1984, along with Audited Accounts and the

Comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [*Placed in Library. See No. LT614/85*]

Notification under Central Silk Board Act, 1948; Annual Reports of and Review on the Tea Board India, etc. and Statement showing reasons for delay in laying papers

THE MINISTER OF STATE IN THE MINISTRY OR PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): On behalf of Shri P.A. Sangma, I beg to lay on the Table :—

- (1) A copy of the Tobacco Board Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G S R 26 in Gazette of India dated the 12th January, 1985, under sub-section (3) of section 32 of the Tobacco Board Act, 1975. [*Placed in Library. See. No. LT615/85*]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Central Silk Board Act, 1948 :—
- (i) The Central Silk Board (Amendment) Rules, 1984 published in Notification No. G S R 141 in Gazette of India dated the 9th February, 1985.
- (ii) The Central Silk Board Contributory Provident Fund (Amendment) Rules, 1984 published in Notification No. G S R 142 in Gazette of India dated the 9th February, 1985.
- (iii) The Central Silk Board Study Leave (Amendment) Rules, 1984, published in Notification No.

G S R 143 in Gazette of India dated the 9th February, 1985.

- (iv) The Central Silk Board General Provident Fund (Amendment) Rule, 1984 published in Notification No. G S R 144 in Gazette of India dated the 9th February, 1985. [*Placed in Library. See No. LT616/85*]
- (3) (i) A copy of Annual Report (Hindi and English versions) of the Tea Board India, Calcutta, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board India, Calcutta for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board India, Calcutta, for the year 1983-84. [*Placed in Library. See No. LT617/85*]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1983-84. [*Placed in Library. See No. LT-618/85*]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of

the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1983-84.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [*Placed in Library. See No. LT619/85*]

12.28 hrs.

MESSAGES FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL : Sir, I have to report the following messages received for Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1985, which was passed by the Lok Sabha, at its sitting held on the 20th March, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 20th March, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no